

well as consumer, telecommunication, medical and industrial electronics.

**Telecast Of Serial Laxmi bai' Jhansi Ki Rani'**

**6637. SHRI RAJENDRA AGNIHOTRY:** Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government propose to make a T.V. serial on Laxmi Bai 'Jhansi Ki Rani';

(b) if so, the details thereof;

(c) whether any proposal for serial on Laxmi bai Jhansi Ki Rani is pending clearance; and

(d) if so, the time by which it is likely to be given approval?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS):

(a) to (d). Doordarshan has received three proposals for production of T.V. serials on 'Jhansi Ki Rani' under its new sponsorship scheme. Examination of the proposals received under the new sponsorship scheme has been initiated by Doordarshan. Approval would depend on the merits of the proposals.

[*Translation*]

**Payment due against Tannery and Foot Wear Corporation**

**6638. SHRI MOHAN SINGH:** Will the PRIME MINISTER be pleased to state:

(a) the amount outstanding against hide merchants of Kanpur from the Tannery and Foot Wear Corporation;

(b) whether any hindrance has been created in the work of the Corporation due to

the non-payment of the outstanding amount; and

(c) if so, whether Government propose to take concrete steps for the timely payment to the suppliers and to make the payment of this outstanding amount?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K.THUNGON): (a) As per provisional estimate, Tannery & Footwear Corporation of India Ltd. (TAFCO) has to pay Rs.2,18,77,918/- to hide merchants of Kanpur U.P. for the period Feb, 90 to July, 91.

(b) Production of tanneries has been partially affected due to shortage of funds. TAFCO has been able to procure small quantity of finished leather from Kanpur market and some quantity of wet blue and raw hides from outside Kanpur.

(c) The Corpn. has been advised to run its commercial operations in a viable fashion in order to meet its working Capital requirements. The Corpn. has also been advised to pay the outstanding dues as early as possible.

[*English*]

**Licences for FPS and Kerosene Depots in Delhi to SC/STs**

**6639. SHRI MOTILAL SINGH:** Will the PRIME MINISTER be pleased to state:

(a) the total number of licences of Fair Price Shops, Kerosene Oil Depots issued in the Union Territory of Delhi during last three years;

(b) the number out of them allotted to the SC/ST;

(c) whether there is any reservation in

the allotment of these licenced shops/depots to the SC/ST; and

(d) if not, the reasons therefor and whether the Government propose to make reservation in the above mentioned licenced Fair Price Shops etc. according to the population of SC/ST during the centenary celebration Year of Dr. Baba Saheb B.R. Ambedkar?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AHMED): (a) and (b). Delhi Administration have reported that licences for 463 Fair Price Shops (FPS) and 100 Kerosene Oil Depots were issued by them during the last three years out of which 55 FPS and 39 Kerosene Oil Depots were allotted to persons belonging to SC/ST communities.

(c) and (d). In pursuance of a suggestion from the Ministry of Civil Supplies and Public Distribution, the Delhi Administration maintain from February, 1989, a circle-wise roster for allotment of FPS and Kerosene Oil Depots to persons belonging to SC/ST communities.

#### **Demand For Abolition Of Contract Labour In FCI**

6640. PROF.K.V. THOMAS: Will the Minister of FOOD be pleased to state:

(a) whether trade unions are demanding the abolition of contract labour in the Food Corporation of India;

(b) if so, the reaction of the Government thereto;

(c) the number of contract labourers working in FCI, State-wise; and

(d) the benefits given to these contract workers?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) Yes, Sir.

(b) The FCI has since signed an agreement with FCI Workers Union (on 12.4.1991) for abolition of Contract labour system in 102 centres.

(c) No exact data is available with FCI as the labourers are employed by the contractors on the basis of day-to-day work-load.

(d) Provisions for following benefits have been made by FCI in their Agreements with their Handling and Transport Contractors:-

- i) Compensation against accident injury
- ii) Contribution towards provident Fund as per EPF ACT, 1952.
- iii) Compliance with labour regulation enactments made by State Government/ Government of India in respect of payment of wages to the workers.
- iv) Payment of minimum wages as notified by appropriate authority from time to time
- v) Weekly off.
- vi) Attendance allowance.
- vii) Health and welfare facilities like canteen, rest room, lavatories, washing facilities and First-aid arrangements etc.

In case, the contractors fail to provide these benefits, it is the FCI which, as a principal employer, has to ensure compliance by the contractors of these and various other provisions of contract labour (Regulation